in time and, there were shipping and other difficulties.

वैगन से चीनी के बोरों का लापता हो जाना

२२६. पंडित भुषानी प्रसाद तिवहरी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि १६ जुलाई, १६६४ को या उसके लगभग काकीनाड़ा से रवाना हुई मालगाड़ी में चीनी की जो एक वैगनी लगी थी उसमें चीनी के ६० बोरे कम पाये गये; और

(स) यदि हां, तो क्या इस मामले की जांच की गई ?

t [SUGAR BAGS MISSING FROM WAGON

229. PT. BHAWANIPRASAD TIWARY: Will the Minister of RAIL WAYS be pleased to state:

- (a) whether it is a fact that ninety bag_s of sugar were found short from a wagon of sugar attached to a goods train that left Kakinada on or about the 19th July, 1964; and
- (b) if so, whether investigation was made in the matter?]

रेल मंत्रालय में राज्य मंत्री (श्री राम मुभग सिंह): (क) जी नहीं।

(ख) सवाल नहीं उठता ।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) No.

(b) Does not arise.]

RECOGNITION OF UNIONS

230. SHRI JAGAT NARAIN: Will the Minister of RAILWAYS be pleased to state:

- (a) the conditions for the recognition of railway unions;
 - t[] English translation.

- (b) whether it is obligatory that the unions should affiliate with some federation; and
- (c) whether these federations can interfere in the internal affairs of the unions as per the terms of recognition?

THE MINISTER OF STATE IN TOT MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) Broadly, the following are some of the more important conditions subject to which the General Managers of Zonal Railways may grant recognition to a Union: —

- (i) It must consist of a distinct class of railway employees and must not be formed on the basis of any caste, tribe or religious denomination or of any group within or section of such caste, tribe or religious denomination;
- (ii) all railway employees of the same class must be eligible for membership;
- (iii) it must be registered under Indian Trade Unions Act;
- (iv) its membership should not be less than 15 per cent of the total number of non-gazetted staff employed on the Railway concerned;
- (v) it should not be sectional. Unions composed either of one category or a limited category of workers should not be recognised; and
- (vi) it should not be, in the opinion of the Railway Administration, likely to engage itself in subversive activities.
- (b) No.
- (c) There is no such provision in the rules.